

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:629
ANSWERED ON:05.12.2003
CUSTOMS HOUSE AGENTS LICENSING RULES
KAMAL NATH;SHYAMA SINGH

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government have been actively considering to amend the Custom House Agents Licensing Rules to streamline operations to boost exports and imports;
- (b) if so, the details thereof;
- (c) whether the Government have received number of representations also to amend the customs rules; and
- (d) if so, the details of action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHRIPAD Y. NAIK)

(a), (b), (c) and (d) : It is a fact that the Government have been actively considering amendments to the Custom House Agents Licensing Regulations, 1984, (not Rules) so as to enable the Custom House Agents to perform in a professional manner which in turn would facilitate trade and reduce transaction costs. Representations have also been received in this regard from Custom House Agents Associations and their national Federation. Views have also been obtained from Commissioners of Customs all over India. All these aspects will be taken into consideration at the time of finalization of the amendments to the said regulations.